GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4341 ANSWERED ON FRIDAY, THE 11TH AUGUST, 2017 [SHRAVANA 20, 1939 (SAKA)]

IRREGULARITIES OF COMPANIES

QUESTION

4341. SHRI LAXMI NARAYAN YADAV:
SHRI MANSUKHBHAI DHANJIBHAI VASAVA:
SHRI RAM TAHAL CHOUDHARY:
SHRI R.P. MARUTHARAJAA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has conducted any probe on irregularities of companies in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of companies in regard to which irregularities have been found out by the Government during the last three years; and
- (d) the action taken by the Government in this regard and the outcome thereof?

ANSWER

THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)
MINISTRY OF CORPORATE AFFAIRS

(a) to (d): Inquiries, Inspections and Investigations are ordered under the Companies Act, 2013 on regular basis. The details including outcome thereof are annexed.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF THE UNSTARRED QUESTION NO. 4341 FOR ANSWER IN LOK SABHA ON 11.08.2017.

The details of number of Inquiries, Inspections and Investigations ordered and prosecutions filed during the last three years

Period	No. of Inquiries ordered	No. of Inspections ordered	No. of Investigations ordered	Total No. of Prosecutions filed
2014-15	180	23	71	719
2015-16	372	163	185	1088
2016-17	326	119	113	1094
Total	878	305	369	2901
